

growing demand for power. With the additional capacity to be set up by these two Central Government Corporations, the Central share of power generation is expected to increase gradually over the coming years.

(b) to (d). The need to strengthen the organisational set up of the power supply industry at the regional level, through creation of Regional Electricity Authorities (REAs) with statutory authority was discussed at the annual Power Minister's Conference held during August 26-27, 1982. Creation of REAs as statutory bodies under the administrative control of Central Electricity Authority (CEA) will facilitate integrated operation of the regional power systems. Many States have expressed their reservation on this proposal. It is considered essential to consult and evolve a consensus among the States before any further action can be taken on this.

12.00 hrs.

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष महोदय : बिहार प्रेस विधेयक के संबंध में —

अध्यक्ष महोदय : उस पर तो डिसकशन हो गई है ।

श्री राम विलास पासवान : प्रेस का मामला कॉन्स्टिट्यूशन की कान्टेंट लिस्ट में है । वह विधेयक तब तक एक्ट नहीं बन सकता जब तक सेंट्रल गवर्नमेंट और प्रेजिडेंट उस पर मोहर नहीं लगाते । आज सारे देश में बिहार प्रेस विधेयक के खिलाफ आन्दोलन चल रहा है । इस लिये हमने जो एडजर्नमेंट मोशन दिया है आप उस पर क्लस करवाइए ।

अध्यक्ष महोदय : भेदा जो काम था वह करने कर दिया है । मैंने उस पर डिसकशन करवा दी थी ।

श्री रामावतार शास्त्री (पटना) : अध्यक्ष महोदय एक बार फिर करवा लीजिये ।

श्री हरिकेश महापुर (बोकारपुर) : अध्यक्ष महोदय पत्रकारों की पिटाई हो रही है ।

(अवधान)

12.01 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER COMPANIES ACT, 1956.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—

(1) The Cost Audit (Report) Amendment Rules, 1982 published in Notification No. G.S.R. 681 in Gazette of India dated the 14th August, 1982.

(2) The Companies (Central Government) General Rules and Forms, (Amendment) Rules, 1982 published in Notification No. G.S.R. 555 (E) in Gazette of India dated the 4th September, 1982.

(3) The Companies Unpaid Dividend (Transfer to General Revenue Account of the Central Government (Amendment) Rules, 1982 published in Notification No. G.S.R. 556 (E) in Gazette of India dated the 3rd September, 1982. [Placed in Library.... Ser. No. LT-5422/82].

DR. SUBRAMANIAM SWAMY (Bombay North East): Sir, Dr. Ambedkar is one of the framers of our Constitution. The people want a University to be named after him, but the Maharashtra Government is doing nothing. Is there no way for us in Parliament to do something about it? Dr. Ambedkar is a revered name in this country.

MR. SPEAKER: If there is any way out, let me know.

श्री रामावतार शास्त्री (पटना) : अध्यक्ष जी कल यहाँ दिल्ली में साठ साठ लोगों का पीस मार्च हुआ लेकिन भारत इंडिया के रेडियो के न्यूज बुलेटिन जो पीने तो बजे हिन्दी में प्रसारित होती है उसमें उसका कोई जिक्र तक नहीं आया ।